

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

CP NO.1068/2016

**SECTION: UNDER SECTIONS 433(e) & 434 OF THE COMPANIES ACT,
2013**

IN THE MATTER OF:

IDFC Bank Ltd.

.....Petitioner

V/s

DSC Ltd. & Anr.

.....Respondent

Order delivered on 21.07.2017

Coram:

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

**(R.VARADHARAJAN)
MEMBER (JUDICIAL)**

**For the Petitioner : Ms.Usha Singh, Advocate
Ms.Parveen Rawal, Advocate,
Mr. Devesh Kumara Malaw, Advocate**

For the Respondent : -

ORDER

This is an application for review of order dated 2.3.2017 which was dismissed as withdrawn with liberty to file fresh one on the same cause of action in accordance with the provisions of Insolvency and Bankruptcy Code,



2016. Even otherwise under the Notification dated 29.6.2017, the petitioner has liberty to file a fresh one.

In view of the above, the application is dismissed.

- Sd -

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(R.VARADHARAJAN)
MEMBER (JUDICIAL)**

U.D.Mehta
21.07.2017